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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

....

NEW DELHI: THE 25TH FEBRUARY, 1978.

NOTIFICATION
INCOME TAX

No.2197(F.No.404/91/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby makes the following further amendment in the notification of the Government of India in the Department of Revenue & Banking No.1430(F.No.404/41/76-ITCC) dated 6.8.76, namely; in the said notification, for the letters and words "S/Shri Harbans Singh and K.L.Jain who are Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers", the words and letters "Shri Harbans Singh who is a gazetted officer of the Central Government to exercise the powers of a Tax Recovery Officer" shall be substituted.

This amendment will come into effect from the date Shri K.L. Jain hands over charge as T.R.O.

sd/-
(H. Venkataraman)
Deputy Secretary to the Government of India.

The Manager,
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